

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 701 of 2020**

**IN THE MATTER OF:**

**Ramesh Kymal**

**...Appellant**

**Versus**

**Siemens Gamesa Renewable Power Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**

**Mr. P.H. Arvindh Pandian, Senior Advocate with  
Mr. Goutham Shivshankar, Ms. Varsha Raghvan and  
Mr. Arivandhan, Advocates**

**For Respondent :**

**Mr. Gopal Jain, Senior Advocate with  
Ms. Shruti Rana, Ms. Srishti Khare and Mr. Samudra  
Sarangi, Advocates**

**ORDER**

**(Through Virtual Mode)**

**24.08.2020**

Since this appeal involves a very important question relating to interpretation of Section 10A of the 'I&B Code' introduced through Ordinance No. 9 of 2020 dated 5<sup>th</sup> June, 2020, we decided to hear the learned counsel for the parties.

Heard Mr. P.H. Arvindh Pandian, learned Senior Advocate for the Appellant and Mr. Gopal Jain, learned Senior Advocate for the Respondent. Hearing concluded. Let short written submissions, not exceeding 3 pages, supported by the relevant case laws, be filed by the parties within one week.

Order reserved.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[ Dr. Ashok Kumar Mishra ]  
Member (Technical)**

/ns/gc/